



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ६५]

शनिवार, ऑगस्ट १९, २०१७/श्रावण २८, शके १९३९

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असाधारण क्रमांक १२७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp (Amendment) Act, 2017 (Mah. Act No. XLVII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,
Principal Secretary and Remembrancer
of Legal Affairs to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLVII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 19th August 2017.)

An act further to amend the Maharashtra Stamp Act.

LX of 1958. WHEREAS it is expedient further to amend the Maharashtra Stamp Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Stamp (Amendment) Act, Short title. 2017.

LX of 1958. 2. In section 10D of the Maharashtra Stamp Act (hereinafter referred to as "the principal Act"),—

Amendment of section 10D of LX of 1958.

(a) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) Notwithstanding anything contained in this Act, the State Government may, by notification in the *Official Gazette*, direct that any State Government Department, institution of local self-Government, semi Government organization, banking or non-banking financial institution or the body owned, controlled or substantially financed by the State Government or any class of them, shall ensure that the proper duty is paid to the State Government through Government Receipt Accounting System (G.R.A.S.) or by any other system of payment as may be notified by the State Government in this behalf, in respect of such instruments, as may be specified in the notification in which such Department or body, etc., is a party or which create a right in favour of such Department or body, etc., and of which registration is not compulsory :

Provided that, in case of instruments requiring stamp duty of less than rupees five hundred, the stamp duty may be paid to the State Government through any other mode of payment permissible under this Act and the provisions of sub-sections (2) and (3) shall not be applicable in case of such payment.” ;

(b) in sub-section (2), after the words “defacing the challan” the words “electronically in the Government Receipt Accounting System (G.R.A.S.) or any other system of payment notified by the State Government in this behalf ” shall be inserted ;

(c) after sub-section (3), the following proviso shall be added, namely :—

“ Provided that, whenever the Stamp Duty has been paid through Government Receipt Accounting System (G.R.A.S.) by receipt of e-payment i.e. electronically Secured Bank and Treasury Receipt (e-SBTR), the provisions of sub-sections (2) and (3) shall not be applicable.”.

Amendment
of section 30A
of LX of 1958.

3. In section 30A of the principal Act, in sub-section (1), after the words “ to collect it from the other party ” the words “, if the other party fails to pay the proper stamp duty ” shall be added.